

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-242(PB)/2020

IN THE MATTER OF:

Mr. Debabrata Ray Choudhuri Applicant/petitioner
Vs.
The State Trading Corporation of India Ltd. Respondent

SECTION:

Under Section 7 of IBC, 2016

Order delivered on 15.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner: Mr. Rakesh Kumar, Mr. Debvrata Roy,
Mr. Aashish Khattar, Advocates.

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 05.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 05.02.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)